

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH)(Insolvency) No.07/2021
(Under Section 61 of the Insolvency and Bankruptcy Code 2016)**

**(Arising out of Order dated 24.12.2020 passed in I.A.No.868 of 2020
in Company Petition No.(IB) No.186/9/HDB/2019
by National Company Law Tribunal, Hyderabad Bench at Hyderabad.**

In the matter of:

**Antanium Holdings Pte Ltd.,
(formerly known as Triterras Holdings Pte Ltd.)
Registered Office at 9, Raffles Place,
No.23-02, Republic Plaza, Singapore 048619** **...Appellant**

V

**1. M/s Sujana Universal Industries Limited
Through its Resolution Professional
Mr.Ramakrishnan Sadasivan
Plot No.18, Municipal No.8-2-248, East Wing,
Third Floor, Nagarjuna Hills, Punjagutta
Hyderabad, Telangana-500082** **...Respondent**

**2. Invent Assets Securitisation And
Reconstruction Private Limited
Bakhtawar, Suite B, Ground Floor,
Backbayt Reclamation Scheme
Block III, 229, Nariman Point,
Mumbai-400021** **... Pro Forma Respondent**

Present

For Appellant : Mr.Rajasekar Rao, Advocate

**For Respondents: Mr.T.Ravichandran, Advocates
Ms.D.Elavarasi
Ms. Nivedita Bhaskar**

.....

ORDER
(VIRTUAL MODE)

Heard the Learned Counsel for the Appellant Mr.Rajsekhar Rao and Learned Counsel for the 1st Respondent Mr.T.Ravichandran.

At this juncture, the Learned Counsel for the 1st respondent prays for 10 days time to file a Short Reply/Rresponse for counter of R1 and accordingly is granted 10 day time to file the said reply. The Learned Counsel for the First Respondent is required to serve the copy of the Reply/Response/Counter of the 1st Respondent to the Learned Counsel for the Appellant 5 days well in advance before the next date of Hearing.

Soon after the receipt of the Reply/Response of the counter of the 1st Respondent side, Rejoinder, if any, is to be filed by the Appellants side, then the Learned Counsel for the Appellant shall file the same, of course after serving the same to the Learned Counsel for the 1st Respondent well in advance, three days before the next date of Hearing.

In respect of the Second Respondent, Let notice be issued to the said Respondent returnable by 25.3.2021. Let the requisite together with the process fee be filed within three days from today. If the Appellant provides the email ID of the Second Respondent, then notice shall also be issued to that address. Also, it is open to the Learned Counsel for the Appellant to provide the Mobile Number of the Second Respondent.

Registry is directed to List the matter on 25.3.2021 under the caption 'Admission After Notice'.

[Justice Venugopal M]
Member (Judicial)

CHENNAI
1.3.2021
VS

[Hon'ble Mr.Kanthi Narahari]
Member (Technical)